BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.208 OF 2025 / EZ

Chitaranjan Sahu ...Applicant

VERSUS

Mr. Ashok Kumar & Others. ...Respondents

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By the Respondent No.6

Through

Kolkata
Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.6
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:990308097

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.208 OF 2025 / EZ

Chitaranjan Sahu ...Applicant

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AFFIDAVIT ON BEHALF OF THE STATE POLLUTION CONTROL BOARD, ODISHA, R.NO.6

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.6 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.

NOTARY GOVT. OF ODISHA (INDIA)

18 JUN 2026

NOTARY M.K. PRADHAN BHUBANESWAR GOVT OF ODISHA (INDIA) DATE EXPIRY 02 03 2029

2. That this OA has been filed alleging violation of consent to establish conditions by the R-1 unit. It is alleged that the R-6 Board has granted Consent to Establish (CTE) under the provisions of Section-25 of the Water (PCP) Act, 1974 and Section-21 of the Air (PCP) Act, 1981 subject to strict conditions. But the R-1 unit has violated multiple conditions of CTE by not using a mechanised wheel washing system at exit point of Mine, not using black-top / concrete roads from the Mines to dumping yard, no wind barrier wall of 10 meters height around the stack yard to prevent fugitive coal dust emission etc.

3. That it is humbly submitted that CTE is a pre-requisite for development of the mine along with other statutory documents like Environmental Clearance and Forest Clearance. After development of the mine Consent to Operate (CTO) is obtained for operation of the mine and the mine needs to comply the conditions imposed in the Consent to Operate order. In the instant case, the R-6 Board has granted CTE to the R-1 unit vide order No.23468 dtd.19.12.2022. Copy of which has already been annexed as Annexure-2 to the OA. CTO has been

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granted in favour of R-1 unit of M/s. Jindal Steel and Power Ltd., (JSPL), Angul vide order No.6569 dtd.28.03.2025 up to 31.03.2026. Copy of which has already been annexed as Annexure-4 of the OA. The said CTO has been renewed by the R-6 Board vide order No.4260 dtd.28.03.2026 which is valid upto 31.03.2027 with a condition that the CTO order is subject to final outcome of the present OA pending before the Hon'ble Tribunal. Many of the conditions stipulated in the CTE are repeated in CTO for compliance in a continuous basis. A copy of CTO order No.4260 dtd.28.03.2026 is annexed to this affidavit and marked as **ANNEXURE - R6/1**.

4. That it is further humbly submitted that an inspection was carried out by Dr.P.K.Behera, Asst. Environmental Scientist, Regional Office, Angul of the R-6 Board in order to verify the compliance of CTO conditions by the R-1 unit. In nut shell, the main allegation raised in the OA and their compliance status as per the inspection report are given below:

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Sl. No.	Violations as mentioned in the OA	Present compliance as verified on 12.05.2026
1	Non-installation of mechanized wheel washing system at the exit point of the mine	The mine has already installed mechanized wheel washing system at the exit gate of the mine.
2.	Not using blacktopped / concreted roads from the mine to dumping yard	The mine has strengthened its road network inside the mine lease area by compacting the temporary roads by slag and other materials from the mine pit to the coal stock yard & further to the wheel washing facility. It has also concreted the permanent road from wheel washing facility to the main gate near State Highway 63.
3.	Non-installation of wind barrier of 10mt height around stack-yard.	The mine has provided green net sheet of 15ft height around the coal stock yard to minimize fugitive dust generation. However, it has placed purchase order for installation and

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		commissioning of metallic wind barrier of 10mt height.
4.	No water sprinkling on the surface area of overburden dump.	The mine has provided 8 nos. of mobile water tankers for dust suppression on dust generating areas like haulage road, coal stockyard & other potential dust generating areas inside the mine lease area including overburden dump area.

5. That in addition to the above compliance, the R-1 has also taken up following pollution control measures for improvement of the air and water quality in the mine area which are as follows:

(i) A pipe conveyor system has been provided for transporting coal from the mine to the captive power plants of JSPL operating within a distance of about 10 km. Commissioning of the system has been completed. This will remove the potential air pollution during road transportation in future.

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(ii) An instant shower system for wetting of coal transported through road has been provided at the exit point of the mine. After wetting the vehicles passed through the mechanized wheel washing system, so that impact of fugitive dust on SH-63 is minimized.

(iii) The mine has installed 2 nos. of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in the mine lease area with data connectivity to the RT-DAS server of the SPCB, Odisha.

(iv) The mine has installed one work shop for maintenance of the heavy vehicles along with a 25 KLD Effluent Treatment Plant (ETP) for treatment of the workshop effluent.

(v) Electronic display board has been provided at the gate of the mine for display of environmental information.

(vi) Garland drain and settling pits have been provided at the OB dump area, top soil area and coal stock yard. It has also started construction of retaining wall around the OB dump for better surface runoff management.

(vii) The mine has placed order for providing fixed type water sprinklers along the 3.7 km haulage roads. In addition to existing 3 nos. of fog cannons, procurement of another 6 nos. of fog cannons is in

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progress; this will cater to the water sprinkling need at potential fugitive dust generating points inside the mine.

(viii) Ambient air quality monitoring was conducted on 13.05.2026 and result of monitoring is meeting with the ambient air quality standard in respect of Suspended Particulate Matter (SPM) & Respirable Suspended Particulate Matter (RSPM / PM_{10}); standard prescribed for coal mines.

During the inspection Ambient Air Quality monitoring was also conducted at four number of different locations such as near Similisahi Village, near Tangarasahi Village, near Mining Office and near Haul Road and the Analysis Report reveals that the Ambient Air Quality is within the Regulatory Norms of the Board. A copy of Inspection Report carried out on dtd.12.05.2026 along with Ambient Air Quality report is annexed to this affidavit and marked as **ANNEXURE - R6/2 Colly**.

6. That the Respondent No.6 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.

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MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)
18/06/26

7. That the Annexures annexed to the present affidavit are true and correct copies of their originals.

8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

DEPONENT

Member Secretary
State Polution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 18th day of June, 2026.

SWORN BEFORE ME

NOTARY
M.K. PRADHAN
BHUBANESWAR
REGD.NO.ON-71/09
DATE EXPIRY
02.03.2029
GOVT OF ODISHA (INDIA)

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)
18/06/26

Member Secretary
State Polution Control Board
Odisha, Bhubaneswar
DEPONENT

BY REGD. POST WITH AD

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
Phone-2561909, Fax: 2562822, 2560955 E-mail: spcbmines@gmail.com, Website: ospcboard.odisha.gov.in

CONSENT ORDER

No. 4260 / **IND-I-CON-6901** Dt. 28.03.2026 /

CONSENT ORDER NO. 3098.

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing / new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application ID No. 6804682, Dated 19-12-2025.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry: **UTKAL- C COAL MINE OF M/S JINDAL STEEL LTD. (575.07 ha)**

Name of the Occupier & Designation: **SRI DAMODAR MITTAL, EXECUTIVE DIRECTOR**

Address: **AT: RAIJHARAN, PO: CHHENDIPADA, DIST: ANGUL, PIN-759111, ODISHA**

This consent order is valid for the period from **01.04.2026 to 31.03.2027.**

This consent order is subject to the final outcome of O.A. No. 208/2025/EZ in the matter of Chita Ranjan Sahu (Applicant) vrs Mr. Ashok Kumar & Others (Respondents) pending before Hon'ble National Green Tribunal Eastern Zone Bench Kolkota

Details of Products Manufactured

Sl. No.	Product	Quantity
1.	*Coal*	*3.37 MTPA*

This consent order is valid for the specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge, KLD	Prescribed Standard					
				pH	TSS (mg/l)	BOD (mg/l)	Fecal Coliform (MPN/ 100ml)	COD (mg/l)	Oil & Grease (mg/l)
01.	Septic tank (Domestic effluent)	Soak pit	--	5.5 to 9.0	200	100	--	--	--
02.	Outlet of ETP (Workshop effluent)	Used for vehicle washing	25 (No discharge to outside)	6.5 to 8.5	50	--	--	150	10
03.	Mine Drainage water/surface runoff/other wastewater	On land/ inland surface water body	--	5.5 to 9.0	100	--	--	250	10

B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard		
				PM (mg/Nm^3)	SO_2	NO_x
						--

C. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	*Top soil/over burden*	*As per approved mining plan*	--	--	*Quantity as generated*	*As per approved mining plan*

D. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground for liable to review/variation/revocation of the consent order under section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The occupier would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order without any negligence on his/her part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
12. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
13. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
15. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed impervious.
16. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
17. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
18. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the occupier must adopt alternate satisfactory treatment and disposal measures.
19. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
20. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
21. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Acts or Rules made therein.

22. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
23. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
24. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
25. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner so as to meet the standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
26. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
27. There shall not be any fugitive or episodal discharge from the premises.
28. In case of such episodal discharge/emissions the occupier shall take immediate action to bring down the emission within the limits prescribed by the Board and stop the operation of the plant if required. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
29. The applicant shall keep the premises and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
30. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned shall be reported to the Headquarters and Regional Office of the Board by E-mail within 2 hours of its occurrence.
31. The occupier has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
32. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the shall be disposed off scientifically to the satisfaction of the Board.
33. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
ii) Controlled incineration, wherever possible in case of combustible organic material.
iii) Composting, in case of bio-degradable material.

34. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
35. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
36. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
37. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
38. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
39. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
40. The occupier shall comply to the conditions stipulated in CTE order issued by Odisha State Pollution Control Board and conditions stipulated in Environmental Clearances issued by MoEF&CC, Govt. of India.
41. The occupier shall abide by E(P) Act, 1986 and Rules framed there-under.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

E. SPECIAL CONDITIONS:

1) Mining operation is subject to availability of all other statutory clearances required under relevant Acts/Rules.
2) ***This consent order is subject to the final outcome of O.A. No. 208/2025/EZ in the matter of Chita Ranjan Sahu (Applicant) vrs Mr. Ashok Kumar & Others (Respondents) pending before Hon'ble National Green Tribunal Eastern Zone Bench Kolkota***
3) Excavation of coal shall be done using surface miners. The surface miner shall be operated along with dust control measures.
4) Drills shall either be operated with dust extractors or equipped with water injection system to minimize dust generation in the work environment. Controlled blasting shall also be done and blasting shall be carried out during day time.
5) Loading, unloading and coal stack yard shall have adequate dust suppression measures. The pollution control systems shall be properly maintained and operated.
6) All approach roads to mine and all other roads which are in regular use for coal transportation shall be black topped/concreted. The maintenance of the roads shall be done in collaboration with State Government. Necessary dust suppression measures shall also be taken in these roads to prevent generation of dust during movement of vehicles. Plantation of thick leaf trees on both sides of the road shall be done.
7) Mobile water sprinkling shall be provided for dust suppression on the temporary quarry haul roads and sprinkling of water shall be done at desired intervals so as to prevent generation of fugitive dust.
8) All internal coal transportation roads, temporary mine haul roads and other material transportation roads of the mine shall be maintained properly to avoid creation of ruts and pot holes.
9) Transportation of coal is proposed to be carried out by road for first four years. Coal transportation through roads shall be done in covered vehicles. To ensure that the trucks are covered with tarpaulin, IP cameras shall be installed at the exit points of mine and shall be connected to the SPCB server.
10) Coal conveying through belt conveyor or through rail shall be explored.
11) Instant water shower system at the exit point of the quarry shall be provided and all heavy vehicles loaded with coal shall move through the instant shower system. Mechanized wheel washing facility for coal transport vehicles at the exit point of the quarry or at the coal stack yard as per the requirement shall be provided. The existing wheel washing facility shall be upgraded to body washing facility along with wastewater treatment and recirculation system.

12) The railway sidings if any shall be upgraded to silo-loading facilities integrated with air pollution control facilities.

13) Transportation of coal through rail shall be enhanced to 80% of total coal to be dispatched in the year 2026-27, in case coal transportation is done through rail mode.

14) All necessary precaution shall be taken to prevent fire in coal stack yards and coal seams. Necessary precautionary measures, inter alia, maintaining a minimum stock shall be taken to avoid fire hazards in the coal stack yard. A technology-based mechanism shall be adopted for monitoring and mitigation of coal fire.

15) The mine shall develop wind barrier wall of 10 meters height all-round the coal stack yard to control fugitive coal dust emission.

16) Fog canons shall be deployed at the coal stockyard for control of fugitive dust emission.

17) Ambient air quality measured at a distance of 500m from the dust generating sources {Loading or un-loading, haul road, coal transportation road, coal handling plant (CHP), Railway siding, Blasting, Drilling, overburden dumps or any other dust generating source like nearby roads etc.} in the down wind direction shall meet the following standards.

Pollutant		Concentration in (microgram/m^3) (24 hourly)
SPM	-	500
RPM	-	250
SO_2	-	120
NO_x	-	120

In case any residential or commercial or industrial place falls within 500 metres of any generating sources, the National Ambient Air Quality Standards for industrial area notified shall be applicable.

18) Adequate Ambient Air Quality Monitoring Stations (at least 04 nos.) shall be established in core as well as in buffer zone and locations shall be decided in consultation with the Regional Officer, State Pollution Control Board. Monitoring of parameters shall as SPM, PM_{10}, $PM_{2.5}$, SO_2 and NO_x shall be done.

19) Monitoring of Ambient Air Quality of the mine shall be done once in a fortnight (24 hourly) and data shall be submitted to the State Pollution Control Board once in a year.

20) Action shall be taken for installation of continuous real time ambient air quality monitoring stations at appropriate locations preferably village side keeping in view of the criteria specified for coal mines in Environment (P) Rules, 1986/Standards specified in the consent order. Number and location of

continuous online monitoring stations with data transfer facility to SPCB server shall be decided in consultation with the Regional Officer, SPCB.

21) The existing two CAAQMS shall be operated efficiently with a proper Annual Maintenance Contract (AMC), ensuring continuous data transmission to the SPCB server. The CAAQMS shall be properly maintained and calibrated from time to time to ensure that spurious data are not transformed to the SPCB server.

22) The topsoil and overburden shall be removed separately and stored in separate heaps, duly covered with grass and vegetation and shall be utilized for backfilling of mined out area in future.

23) Action shall be taken for removal of residual coal going along with overburden so that spontaneous fire in the dump site can be eliminated. Water sprinkling arrangements shall also be provided at the coal seam faces and active dump sites to control fire.

24) The surface runoff generated from the mining area during monsoon shall be diverted to adequate size of sedimentation pond for storage and use. Systems shall be in place for collection and channelizing the surface runoff to the sedimentation pond.

25) Quantification of surface runoff and other wastewater generated in the mine shall be done. Report on runoff management practice as well as wastewater management practices along with time bound action plan for its implementation shall be furnished to the Board commencement of mining operation. The report of runoff and other wastewater management practices shall be submitted along with a map indicating the flow direction of runoff and management systems.

26) Strata water generated during mining operation shall be diverted to adequate size of sedimentation pond for storage and use.

27) Water from sedimentation pond shall be used for sprinkling purposes on haulage roads, other dust generating areas, vehicle washing and plantation activities. In case of discharge of strata water and runoff to outside, it shall conform to the prescribed standard (Part-A, Sl. No. 3).

28) Workshop from where water pollution due to wash out of oil and grease and suspended solids is expected, Effluent Treatment Plant (ETP) shall be operated at all the time and treated wastewater shall be reused for vehicle washing. No wastewater from workshop shall be allowed to be discharged to outside under any circumstances. The quality of the treated wastewater from ETP shall conform to the prescribed standard. (Part-A, Sl. No.2).

29) Domestic effluents shall be treated in a sewage treatment plant (STP) and or shall be discharged to soak pit via septic tank constructed as BIS specification. The treated wastewater quality of STP shall remain within the following standards and shall be used for plantation:

pH	-	6.5 -9.0
TSS	-	<100 mg/l
BOD	-	30 mg/l
Fecal Coliform	-	<1000 MPN/100 ml.

30) Adequate safety measures like construction of retaining wall, garland drain and settling ponds and embankment shall be made to prevent wash out during rain from the excavation area, OB dumping areas, topsoil dump, coal stockyard and other areas to nearby nallahs.

31) No diversion or obstruction of flow of natural nallah shall be done. The diversion of nearby nallah and realignment shall be done after obtaining permission from competent authority including Board.

32) Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells. The monitoring should be done four times a year in pre-monsoon (April/May), monsoon (August), post-monsoon (November) and winter (January) seasons. **Data thus collected should be submitted to the Board quarterly.**

33) Adequate measures shall be taken for control of noise levels below the following limits.

(06.00 AM – 10.00 PM)	-	Leq 75 dB(A)
(10.00 PM – 06.00 AM)	-	Leq 70 dB(A)

34) Ambient air quality monitoring data, noise monitoring data and wastewater quality monitoring data shall be electronically displayed at the entry point of the mine or at a suitable location of the mine for public view.

35) The mine shall take action to supply of drinking water in the peripheral villages.

36) Stack height of the DG sets shall be as per the following Table.

More than 1000 KVA (800 KW)	Less than 1000 KVA (800 KW)
i) $14Q^{0.3}$, Q = Total SO_2 emission from the plant in kg/hr. ii) Minimum 6m. above the building where generator set is installed iii) 30 m. (Whichever is maximum)	H = h+0.2√KVA in m Where, h= Height of the building where it is installed in meter KVA = Capacity of DG set H = Height of the stack in meter above ground level.

37) **All DG sets installed before 1.7.2004 shall be scrapped. DG sets complying with either State-I or Stage-II emission norms shall reduce Particulate Matter Emission by 70% by installing RECD without affecting any other emission parameters as per the CPCB guidelines and Board's letter vide No.17927, dated 14.11.2023, in this regard.**

38) Plantation of trees shall be undertaken in the colony/ township, over top soil dumps, OB dumps, along the side of haul road and in other areas of the mines not being utilized for mining activities. The mine shall take up avenue plantation and plantation in nearby village areas in consultation with DFO/Horticulture Department. The plantation details shall be submitted to the Board before end of April every year.

39) The annual coal production status shall be submitted to the Board latest by 30th April every year.

40) The environmental statement report for the financial year ending 31st March shall be submitted to the Board in Form-V on or before 30th September every year.

F. ADDITIONAL CONDITIONS:

1) An integrated Instant shower system- Tarpaulin covering- Wheel washing system with adequate number of lanes under a shed with IP cameras shall be constructed at all the exit points of the mine by 30.09.2026.

2) Metallic wind barrier shall be provided around coal stockyard by 30.09.2026.

3) Fixed water sprinklers and fog canons shall be provided at the coal stock yards by 30.06.2026.

4) The workshop area shall be concreted and cleaned by 30.06.2026.

MEMBER SECRETARY
STATE POLLUTION CONTROL BOARD, ODISHA

TO,

THE EXECUTIVE DIRECTOR,
UTKAL- C COAL MINE OF M/S JINDAL STEEL LTD.,
PO: JINDAL NAGAR,
DIST: ANGUL, ODISHA - 759 111

Memo No._____/Dt._____/

Copy forwarded to :

i) Regional Officer, State Pollution Control Board, **Angul.**
ii) District Collector, **Angul**
iii) Director of Mines, Govt. of Odisha, Bhubaneswar
iv) Director, Environment-cum-Special Secretary, F, E & CC Dept., Govt. of Odisha, Bhubaneswar.
v) D.F.O, **Angul**
vi) Deputy Director of Mines, **Talcher**
vii) Chief Env. Scientist, Central Lab. SPCB, Bhubaneswar
viii) Guard File

ADDL. CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART – A : EFFLUENTS

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/ Odourless as far as practible	--	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a. For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	--	--	--
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5^0C above the receiving water temperature	--	--	Shall not exceed 5^0C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	--	--	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	--	50
10.	Total Kajeldahl nitrogen (as NH_3) mg/1 max.	100	--	--	100
11.	Free ammonia (as NH_3) mg/1 max.	5.0	--	--	5.0
12.	Biochemical Oxygen Demand (5 days at (20^0C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	--	--	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	--	0.001

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
16.	Lead (as pb) mg/1 max.	01.	1.0	--	2.0
17.	Cardmium (as Cd) mg/1 max.	2.0	1.0	--	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	--	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	--	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	--	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	--	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	--	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	--	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	--	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	--	--	--
27.	Sulphide (as S) mg/l max.	2.0	--	--	5.0
28.	Phennolic compounds as (C_6H_5OH) mg/l max.	1.0	5.0	--	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	 10^7 10^6	 10^7 10^6	 10^8 10^7	 10^7 10^6
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	--	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	--	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	--	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	--	--	20 mg/l

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO_2), $\mu g/m^3$	Annual *	50	20	-Improved west and Gaeke
		24 Hours **	80	80	- Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO_2), $\mu g/m^3$	Annual *	40	30	- Modified Jacob &Hochheiser (Na-Arsenite)
		24 Hours **	80	80	- Chemiluminescence
3.	Particulate Matter (size less than 10µm) or $PM_{10}\mu g/m^3$	Annual *	60	60	-Gravimetric - TOEM
		24 Hours **	100	100	- Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or $PM_{2.5}\mu g/m^3$	Annual *	40	40	-Gravimetric - TOEM
		24 Hours **	60	60	- Beta Attenuation
5.	Ozone (O_3) $\mu g/m^3$	8 Hours **	100	100	- UV Photometric - Chemiluminescence
		1 Hours **	180	180	- Chemical Method
6.	Lead (Pb) $\mu g/m^3$	Annual *	0.50	0.50	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
		24 Hours **	1.0	1.0	
7.	Carbon Monoxide (CO) mg/m^3	8 Hours **	02	02	- Non Dispersive Infra Red (NDIR) Spectroscopy
		1 Hours **	04	04	
8.	Ammonia (NH_3) $\mu g/m^3$	Annual*	100	100	-Chemiluminescence
		24 Hours**	400	400	- Indophenol Blue Method
9.	Benzene (C_6H_6) $\mu g/m^3$	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m^3	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m^3	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m^3	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Inspection report of Utkal- C Coal Mine of M/s. Jindal Steel Ltd. (575.07 ha)
At: Raijharan, PO/Tahasil: Chhendipada, Dist.: Angul- 759111, Odisha

A visit was conducted on May 12, 2026 to evaluate the mine's compliance status regarding its Consent to Operate (CTO) conditions. Shri Soumya Ranjan Rath, Assistant General Manager (Environment), along with other mine representatives, was present during the inspection to facilitate the process.

Consent Status:

The mine has obtained consent to operate from the Board, for production of Coal of quantity- 3.37 MTPA vide letter No. 4260, dated 28.03.2026, which is valid up to 31.03.2026.

Observations and compliance status:

1. **Mining Activity:**

   The total mine lease hold area of Utkal-C Coal Mine is 575.07 Ha which includes 171.705 Ha of forest land and 403.365 Ha of non-forest land. Presently, the mine has two (02) no. of active quarry. On the day of visit, coal excavation and OB Excavation was going on at Quarry No. 1 and however Quarry No. 2 was non-operational. The mine has deployed 01 no. of surface miner for coal excavation purpose and 07 nos. shovels/ excavators, 03 no. Dozers, 06 no. Loaders, 45 no. dumpers, and 02 no. of graders for OB removal/coal handling. Surface miners were equipped with water sprinklers.

2. **Top Soil and OB Dump Management:**

   The mine has 02 no. of external active OB dumps and 2 no. of top soil dumps inside the mine lease area. However, mine has not started any plantation activities over top soil or OB dump area. The mine has provided garland drains around OB dump to collect surface runoff into mines sump. The mine water is used for dust suppression & plantation purposes as reported.

3. **Coal transportation:**
   The mine is presently carrying out coal transportation through road by covered trucks. However, the unit has also installed coal conveyor pipeline system starting from Utkal C mine gate to Jindal Steel Ltd.; and trail run has been completed.

4. **Coal Stock yard:**

   The mine has provided two (02) no. of coal stockyard inside the mine lease hold area. One (01) no. of temporary coal stock yard near mine pit office and another permanent stock yard at coal conveyor pipeline system at main gate of Utkal C coal mine. The mine has engaged mobile water tankers with fog canon facility for dust suppression at Coal stack yard. The mine has provided temporary wind barrier made up of bamboo erection with green sheet of 375 meter long and around 15 ft height at coal stockyard near coal pipeline conveyer system at main gate of mine.

5. **Work Shop and Effluent Treatment Plant (ETP):**

   Mine has installed a workshop for repairing and maintenance of vehicles inside ML area with 1x 25 KLD capacity of an Effluent Treatment Plant (ETP) which was observed to be non-operational on the day of visit.

6. **Haul and Coal Transportation Road:**

   The haul road and transportation road have been made compact using slags and other concrete mixture. The mine has engaged mobile water tankers for dust suppression on Haul Road and transportation road.

7. **Mine Drainage and Surface Runoff Water Treatment:**

   It was observed that, two sumps have been constructed inside the mine for collection of mine seepage water and run-off water. The water from the sumps is being used for dust suppression, plantation and vehicle washing purposes. All mine/strata and surface runoff of the mine are diverted to above mentioned sumps. No mine water was being discharged to outside during inspection.

8. **Ambient Air Quality Monitoring:**
   The mine is carrying out manual Ambient Air Quality Monitoring at 4 no. of locations such as at Raijharan, Chhotabereni, Tangrasahi and Kosla villages.

9. **Plantation details:**
   The mine has carried out plantation at safety zone area only and mine representatives informed that around 9,000 nos. of saplings planted along the safety zone around the ML area.

10. **Continuous Ambient Air Quality Monitoring Station (CAAQMS) details**:
    The mine has installed two no. of CAAQMAS stations at Core Zone- at Mine Pit Office Area, Utkal-C and Buffer Zone – at Kankarei Village.

Compliance to the special conditions of CTO order issued vide letter No. 4260, dated 28.03.2026:

Special Conditions		
SL. No.	**Special Conditions**	**Observations**
1	Mining operation is subject to availability of all other statutory clearance required under relevant Acts/Rules.	-
2.	This consent order is subject to the final outcome of O.A. No. 208/2025/EZ in the matter of Chita Ranjan Sahu (Applicant) vs Mr. Ashok Kumar & Others (Respondents) pending before Hon'ble National Green Tribunal Eastern Zone Bench Kolkota.	-
3.	Excavation of coal shall be done using surface miners. The surface miner shall be operated along with dust control measures.	The Mine is using 01 no. of surface miner (L&T make model no. KSM 403) with integrated water sprinkling system for excavation of coal.
4.	Drills shall either be operated with dust extractors or equipped with Water injection system to minimize dust generation in the work environment. Controlled blasting shall also be done and blasting shall be carried out during day time.	Surface miners operate efficiently with integrated water injection systems for active dust suppression. Wet drilling operations are systematically deployed to minimize respirable dust generation. Controlled blasting is utilized on an as-needed basis; however, no blasting activities were executed during the site visit.
5.	Loading, unloading and coal stack yard shall have adequate dust suppression measures. The pollution control systems shall be properly maintained and operated.	The mine has deployed 3x10 KL, 3x 20 KL & 2x 12 KL capacities of mobile water tankers for dust suppression on Haul Road, Coal stack yard and other areas inside the mine lease hold area.
6.	All approach roads to mine and all other roads which are in regular use coal transportation roads shall be black	The mining operator shall ensure the structural integrity and proper maintenance of all haulage

	topped/concreted. The maintenance of the roads shall be done in collaboration with State Government Necessary dust suppression measures shall also be taken in these roads to prevent generation of dust during movement of vehicles. Plantation of thick leaf trees on both sides of the road shall be done.	and transportation routes constructed from slag and concrete aggregates.
7	Mobile water sprinkling shall be provided for dust suppression on the temporary Quarry haul roads and sprinkling of water shall be done at desired intervals so as to prevent generation of fugitive dust.	The mine has provided mobile water tanker with fog cannon as dust suppression measures at temporary quarry haul road.
8	All internal coal transportation roads, temporary mine haul roads and other material transportation roads of the mine shall be maintained properly to avoid creation of ruts and pot holes.	The mines have made compact road using slags and other concrete mixture for temporary haul roads and transportation roads. It was informed that all the haul roads are made as per DGMS rules & guidelines with slag, fly ash & construction materials
9	Transportation of coal is proposed to be carried out by road for first four years. Coal transportation through roads shall be done in covered vehicles. To ensure that the trucks area covered with tarpaulin, IP cameras shall be installed at the exit points of mine and shall be connected to the SPCB server.	A pipe conveyor system has been constructed at the mine gate of Utkal C mine near SH63 and trail run has been completed. Presently, Coal transportation through roads is being done in covered vehicles.
10	Coal conveying through belt conveyor or through rail shall be explored.	The mine has installed a pipe conveyor system starting from Utkal C main gate to Jindal steel Ltd. (JSL) plant. Trial run has been completed for the same.
11	Instant water shower system at the exit point of the quarry shall be provided and all heavy vehicles loaded with coal shall move through the instant shower system. Wheel washing facility for coal transport vehicles at the exit point of the quarry or at the coal stack yard as per the requirement shall be provided. The wheel washing facility shall be integrated with complete recirculation system.	The mine has installed the wheel washing facility at the exit gate of the mine near SH63.
12	The railway siding if any shall be up graded to silo-loading facilities integrated with air pollution control facilities. A time- bound action plan shall be prepared and submitted to the Board.	The mining lease (ML) area currently lacks dedicated railway siding infrastructure. However, a closed-pipe conveyor system has been successfully installed at the Utkal C main gate, extending directly to the JSL plant, and has already completed its initial trial runs.
13	Transportation of coal through rail shall be enhanced to 80% of total coal	Coal transport to the JSL plant is currently limited to road trucks due to the absence of a

	to be despatched in the year 2025-26, in case coal transportation is done through rail mode.	railway siding. To optimize logistics, a pipe conveyor system was installed at the Utkal-C mine main gate and has completed its initial trial run.
14	All necessary precaution shall be taken to prevent fire in coal stack yards and coal seams. Necessary precautionary measures, inter alia, maintaining a minimum stock shall be taken to avoid fire hazards in the coal stack yard. A technology-based mechanism shall be adopted for monitoring and mitigation of coal fire.	It was informed by the mine representative that, as per DGMS norms Utkal-C Coal Mine has limited coal exposure, which eliminate the coal fire.
15	The mine shall develop wind barrier wall of 10 meters height all-round the coal stack yard to control fugitive coal dust emission.	The mine has two coal stockyards inside the mine lease hold area. One near mine pit office and another near coal conveyor pipeline system at main gate of the mine. The mine has provided green net sheet (size about- 375 meter long and around 15 ft height) erected with bamboo as a wind barrier at the cola stock yard located near coal conveyor pipeline system at main gate of the mine only.
16	Fog canons shall be deployed at the coal stockyard for control of fugitive dust emission.	The mine has deployed mobile water (20 KL) tanker fixed with fog canon at the coal stockyard for fugitive dust emission.
17	Ambient air quality measured at a distance of 500m from the dust generating sources (Loading or unloading, haul road, coal transportation road, coal handling plant (CHP). Railway siding. Blasting, Drilling, overburden dumps or any other dust generating source like nearby roads etc. in the down wind direction shall meet the following standards. In case any residential or commercial or industrial place falls within 500 meters of any generating sources, the National Ambient Air Quality Standards for industrial area notified shall be applicable.	Ambient air quality monitoring was conducted at 4 no. of different locations such as near Similisahi village, near Tangarasahi village, near Mining office and near Haul Road and analysis report is being enclosed for references.
18	Adequate Ambient Air Quality Monitoring Stations (at least 04 nos.) shall be established in core as well as in buffer zone and locations shall be decided in consultation with the Regional Officer, State Pollution Control Board. Monitoring of parameter shall as SPM. PM_{10}. $PM_{2.5}$, SO_2 and NO_X shall be done.	The mine has established a total of 04 (Four) no. of manual ambient air quality monitoring stations in core & buffer zone, namely one at mine site office, three at surrounding villages such as Raijharan, Kosla and Tangrasahi.
19	Monitoring of Ambient Air Quality of the mine shall be done once in a fortnight (24 hourly) and data shall be	The mine is carrying out ambient air quality monitoring by engaging NABL accredited laboratory.

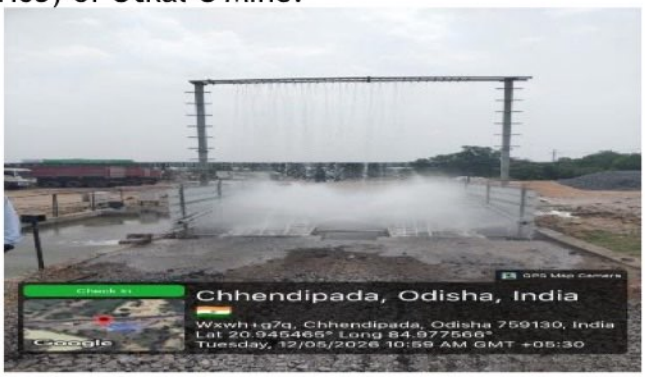
	submitted to the State Pollution Control Board once in a year.	
20	Action shall be taken for Installation of continuous real time ambient air Quality monitoring stations at appropriate location preferably village side keeping in view of the criteria specified for coal mining in Environment (P) Rules, 1986/Standards specified in the consent order. Number and location of continuous online monitoring station with data transfer facility to SPCB server shall be decided in consultation with the Regional Officer, SPCB.	The mine has installed 02 (Two) no. of Continuous Ambient Air Quality Monitoring stations (CAAQMS) at two locations such as 1. In Core Zone- at Mine Pit Office Area, Utkal C and 2. In Buffer Zone – at Kankarei Village and data connectivity to RT-DAS server of the Board has been provided.
21	The existing two CAAQMS shall be operated efficiently with a proper Annual Maintenance Contract (AMC), ensuring continuous data transmission to the SPCB server. The CAAQMS shall be properly maintained and calibrated from time to time to ensure that spurious data are not transformed to the SPCB server.	The mine has installed 02 (Two) no. of Continuous Ambient Air Quality Monitoring stations (CAAQMS) at two locations such as 1. In Core Zone- at Mine Pit Office Area, Utkal C and 2. In Buffer Zone – at Kankarei Village and data connectivity to RT-DAS server of the Board. During visit, it was observed that data of CAAQMS at mine pit office was transferred to SPCB, however data from CAAQMS at Kankarei is not being transferred due to electricity power cut issues.
22	The top soil and overburden shall be removed separately and stored it in separate heaps, duly covered with grass and vegetation and shall be utilized for backfilling of mined out area in future.	The mine has two no. of active OB dumps and two no. of top soil dumps at ML area. However, plantation activities have not been started at OB dump and top soil dump.
23	Action shall be taken for removal of residual coal going along with overburden so that spontaneous fire in the dump site can be eliminated. Water sprinkling arrangements shall also be provided at the coal seam faces and active dump sites to control fire.	The mine has provided Mobile water sprinklers with Fog Cannon for spontaneous fire at the Utkal C Coal mine.
24	The surface runoff generated from the mining area during monsoon shall be diverted to adequate size of sedimentation pond for storage and use. Systems shall be in place for collection and channelizing the surface runoff to the sedimentation pond.	All the rain water/ surface runoff generated from the mining area during monsoon is properly diverted to natural flow in to nallas through catch drains. The mine water accumulated at main sump is being used for dust suppression. The water from coal stock yard is diverted by separate garland drain & collected in siltation pond. A three-phase sedimentation/siltation pond of 0.18Ha was made at Utkal C coal mine for collection and channelizing the surface runoff water & de-siltation of mine water.
25	Quantification of surface runoff and other wastewater generated in the mine shall be done. Report on runoff management practices as well as	A three-phase sedimentation/siltation/settling pond of 0.18Ha was made at Utkal C coal mine for collection and channelizing aprox. 2000 KL

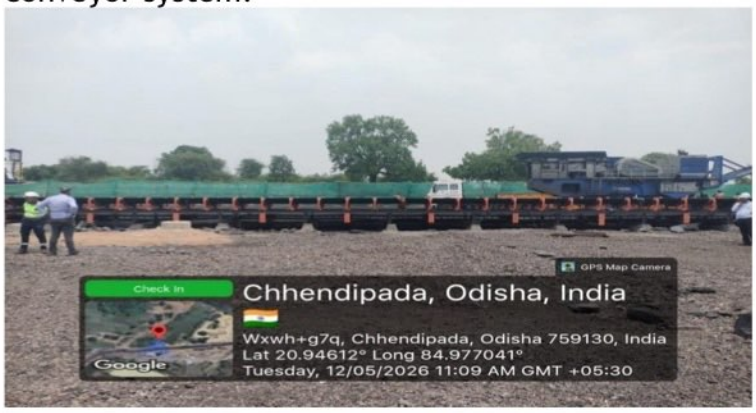
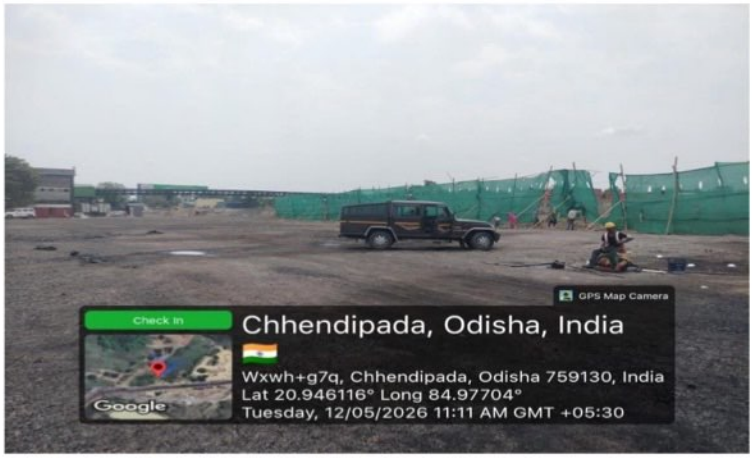
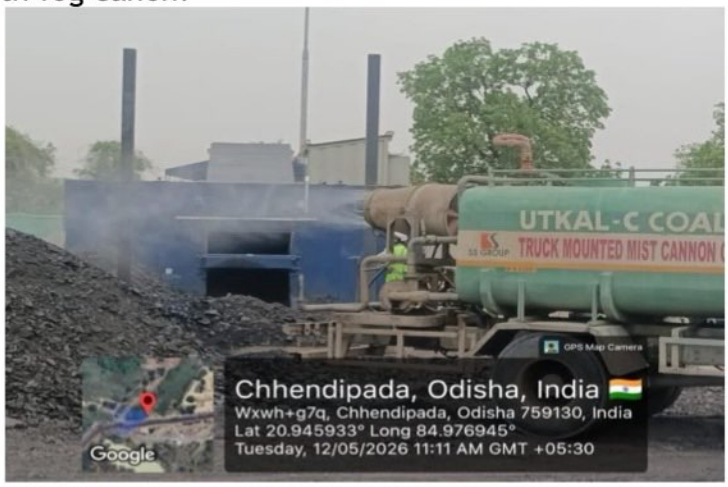
	wastewater management practices along with time bound action plan for its implementation shall be furnished to the Board commencement of mining operation. The report of runoff and other wastewater management practices shall be submitted along with a map indicating the flow direction of runoff and management systems.	quantity of the surface runoff water & de-siltation of mines water. All the rain water is properly diverted to natural flow in to nallas through catch drains. The mine water accumulated at main sump is being used for dust suppression. The water from coal stock yard is diverted by separate garland drain & collected in siltation pond.
26	Strata water generated during mining operation shall be diverted to adequate size of sedimentation pond for storage and use.	Strata water generated during mining operation is properly diverted to the three-phase sedimentation/siltation pond of 0.18Ha through catch drains made at Utkal C coal mine.
27	Water from sedimentation pond shall be used for sprinkling purposes on haulage roads, other dust generating areas, vehicle washing and plantation activities. In case of discharge of strata water and runoff to outside. it shall conform to the prescribed standard (Part A, SI. No. 2).	Mine water from mine pit or sedimentation pond is being used for sprinkling purposes on haulage roads, other dust generating areas, vehicle washing and plantation activities. Zero discharge is being maintained at Utkal C coal mine
28	Workshop from where water pollution due to wash out of oil and grease and suspended solids is expected. Effluent Treatment Plant (ETP) shall be operated at all the time and treated waste water from workshop shall be allowed to be discharged to outside under any circumstances. The quality of the treated wastewater form ETP shall conform to the prescribed standard (Part-A, Sl. No. 2).	Mine has installed one (01) no. of workshop inside ML area of Utkal C Coal Mine for the washing of Vehicles and constructed 01 no. of Ramp at the workshop. Although, mine has installed one no. Effluent Treatment Plant (ETP) of capacity 25 KLD and however ETP was observed to be non-operational on the day of visit. So, water sample could not be collected.
29	Dometic effluents shall be treated in sewage treatment plant (STP) and or shall be discharged to soak pit via septic tank constructed as per BIS specification. The treated wastewater quality of STP shall remain within the following standards and shall be used for plantation: PH- 6.5-9.0 TSS- <100 MG/L BOD- 30 MG/L Fecal Coliform- <1000 MPN/100 ml	Domestic effluent generated from office & Canteen are being discharged to soak pit via septic tank.
30	Adequate safety measures like construction of retaining wall. garland drain and settling ponds and embankment shall be made to prevent wash out during rain from the excavation area. OB dumping areas, topsoil areas. coal stockyard and other areas to nearby nallas.	The mine has provided garland drain and settling pond for the OB dumping area, top soil area, and coal stock yard. The mine has started construction of retaining wall at OB dump area. During visit, ongoing construction of retaining wall at OB dump area was observed.

		
31	No diversion or obstruction of flow of natural nallah shall be done. The diversion of nearby nallah and realignment shall be done after obtaining permission from competent authority including Board.	The natural nallah has not been diverted or obstructed. Any future alterations will strictly depend on obtaining prior clearance from the Board and relevant competent authorities.
32	Regular monitoring of ground water level and quality should be Carried out by establishing a network of existing wells. The monitoring should be done four times a year in pre-monsoon (April/May), monsoon (August). post monsoon (November) and winter (January) seasons. Data thus collected should be submitted to the Board quarterly.	Mine officials informed that ground water levels as well as water quality in existing well are being monitored regularly through NABL accredited laboratory. A new piezometric well is constructed in mine site with regular monitoring. The flow meter with DWR is being installed at site.
33	Adequate measures shall be taken for control of noise levels below the following limtts. (06.00AM-10.00PM) - Leq75dB(A) (10.00PM-06.00AM) - Leq70dB(A).	The mine officials informed that Noise levels are being monitored regularly at different locations through NABL accredited laboratory.
34	Ambient air quality monitoring data, noise monitoring data and wastewater quality monitoring data shall be electronically displayed at the entry point of the mine or at a suitable Location of the mine for public view.	The environmental information Board with electronic display has been placed at the entry gate of mine office inside the mine lease area for public view. However, the mine has not provided any electronic display board at the main entry gate of the mine i.e., near SH63.
35	The mine shall take action to supply of drinking water in the peripheral villages.	The mine officials informed that drinking water is being supply to nearby villages such as Kosla, Kankarei, Raijharan, Nisha, Bhalugadia and Malibrahmani villages.
36	The height of the stack connected to DG sets of capacity more than 800 KVA shall conform to the following: i. $14Q^{0.3}$ Q=Total SO_2 emission from the plant in kg/hr. ii. Minimum 6m above the building where generator set is installed. 30m	The mine has installed One no. of DG set of capacity 125KVA in the mine.
37	All DG sets installed before 01.07.2004 shall be scrapped. DG sets complying with either state-I or Stage-II emission norms shall reduce Particulate Matter	The unit has agreed to abide the same.

	Emission by 70% by installing RECS without affecting any other emission parameters as per the CPCB guidelines and Board's letter vide No.17927, dated 14.11.2023, in this regard.	
38	Plantation of trees shall be undertaken in the colony/ township. over top soil dumps, OB dumps. along the side of haul road and in other areas of the mines not being utilized for mining activities. The mine shall take up avenue plantation and plantation in nearby village areas in consultation with DFO/Horticulture Department. The plantation details shall be submitted to the Board before end of April every year.	The mine has carried out plantation at safety zone area and mine representatives informed that around 9,000 nos. of saplings planted along the safety zone around the ML area. The mine shall carry out more plantation activities inside the ML area, at top soil, OB dumps, along the side of haul road as plantation was only observed at safety zone.
39	The annual coal production status shall be submitted to the Board latest by 30th April Every Year.	The annual coal production status for the FY 2025-26 is 3369167 ton and report has been submitted to the board.
40	The environmental statement report for the financial year ending 31st March shall be submitted to the Board in Form-V on or Before 30th September every year.	The environment statement report for the FY 2025-26 is yet to submit.

Compliance to additional conditions of last CTO Order issued vide letter No. 4260, dated 28.03.2026:

Sl. No.	Conditions	Compliance status
1.	An integrated Instant shower system- Tarpaulin covering- Wheel washing system with adequate number of lanes under a shed with IP cameras shall be constructed at all the exit points of the mine by 30.09.2026.	An integrated Instant shower system- with- Wheel Washing system is installed at exit point (main gate near SH63) of Utkal C Mine.  Photographs showing 1. operational conditions of wheel washing facility.
2.	Metallic wind barrier shall be provided around coal stockyard by 30.09.2026.	The mine representative confirmed that the detailed engineering designs for the 10-metre metallic wind barrier wall has been finalized. The Purchase Order (PO) for the installation and commissioning work is scheduled for issuance by 30th May 2026. It was observed that the mine has provided a wind barrier made up of bamboo erection with green

		Shed net at new stockyard near coal pipeline conveyor system.   Photographs showing 375 m long Wind Barrier made up of bamboos erection with green net at the coal stock yard.
3.	Fixed water sprinklers and fog canons shall be provided at the coal stock yards by 30.06.2026.	The mine representative informed that; i) Proposal for fixed water sprinklers along 3.7 Km aprox. road has been initiated. (ii) In addition to existing 3 nos. of fog canons, another 6 nos. of fog canons are going to be procured & will be installed at coal stock yards by the due date. However, presently the mine is carrying out sprinkling at coal stockyard by mobile water tanker attached with fog canon.  Photographs showing sprinkling at coal stock yard with mobile water tanker attached with fog canon.

4.	The workshop area shall be concreted and cleaned by 30.06.2026.	The workshop area needs to be concreted as dust deposits over earthen road near workshop area was observed.

Compliance status of lapses observed during last visit (on 13.08.2025) report on 11.09.2025:

Sl. No.	Subject matter	Compliance status
1.	Mechanical wheel washing system shall be provided at the exit point of mine to minimize transfer of mud from unpaved approach roads to main paved and/or public roads.	The mine has installed the wheel washing system at the exit gate of the mine.
2.	Transportation road shall be black topped/ concreted.	The mine has made compact road using slags and other concrete mixture from mines to coal stockyard and further road from coal stockyard to Wheel washing system. The mine has also made concerted the Road connecting from wheel washing facility to SH-63
3.	The mine shall develop wind barrier wall of 10 meters height all around the coal stack yard to control fugitive coal dust emission.	The mine has two coal stockyards inside the mine lease hold area. One near mine pit office and another near coal conveyor pipeline system at main gate of the mine. The mine has provided green net sheet (size about- 375 meter long and around 15 ft height) erected with bamboo as a wind barrier at the cola stock yard located near coal conveyor pipeline system at main gate of the mine only.
4.	The haul roads and arterial roads shall be made black topped/ concrete with avenue plantation.	The haul roads have been made compacted with slag and other concrete mixture no avenue plantation have been done.

Remarks:

From the AAQ monitoring report, it reveals that AAQ is within regulatory norms of the Board.

Dr. P. K. Behera
Asst. Env. Scientist
S.P.C. Board, Angul

Asst. Env. Scientist
State Pollution Control Board
Regional Office, Angul

ODISHA

REGIONAL OFFICE LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA
Address :

TEST REPORT

1 (i). Report No. : 339/Air /Amb/05/2026
(ii) Date : 14.05.2026

2(i). Amendment No : ---
(ii) Amendment Date: ---

3. Sample Submitted By: Dr. P K Behera, AES & Sri B N Jena, FA (Name and address)

4. Reference Letter No. :

5. Date of sample receipt: 13.05.2026

6. Sample Description: Water / Air (**Ambient** / Stack)/ Noise (please put tick mark wherever applicable)

7. Analysis Starting Date-Analysis Completion Date:

8. Analysis Results:
(Attach separate sheet if necessary

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits	Test Method	Utkal- C Coal Mine of M/s Jindal Steel Ltd., At- Raijharana, Chhendipada, Dist-Angul			
				AAQ near Similisahi village	AAQ near Tangarsahi village	AAQ Near Mining Office	AAQ Near Haul Road
				Results			
1.	Respirable Suspended Particulate Matter (PM_{10}) (Concentration in $\mu gm/m^3$)	100	Gravimetric	92	89	-	-
		250		-	-	207	224
2.	Suspended Particulate Matter(SPM) (Concentration in $\mu gm/m^3$)	500	Gravimetric	-	-	438	451

9. Sampling Conducted by:

(a) Date of Sampling :12.05.2026 & 13.05.2026

(b) Method Used : Gravimetric

(c) Name of Sampler with Designation: Dr. P K Behera, AES & Sri B N Jena, FA

----------End of Test Report----------

Analysed by

Air Laboratory-in Charge
Asst. Env. Scientist
State Pollution Control Board
Regional Office, Angul

Regional officer
Regional Officer
State Pollution Control Board
Regional Office, Angul

Note :
(i) The results stated above relate only to the items tested.
(ii) This report shall not be reproduced in full or in part without written approval from the Regional officer.
(iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.
(iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.